

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1072/2016

IN THE MATTER OF:

Sanwud Shoppe Pvt. Ltd.

.... Applicant/Petitioner

v.

MPB Constructions Pvt. Ltd.

.... Respondent

under Section 433(e), 434 & 439(1)(b)

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Kailash Chandra, Advocate

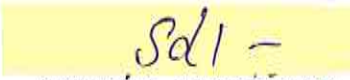
For the Respondent:

ORDER

Learned counsel for the petitioner applies for withdrawal of the petition by stating that he has instruction to do so.

Consequently, the petition is dismissed as withdrawn.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

24.10.2017
Vineet